

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) to (c) The Uttar Pradesh Prevention of Cow Slaughter (Amendment) Bill, 1992, was received from the Government of Uttar Pradesh on 1-6-1992 for the consideration and assent of the President of India. Comments of the Ministry of Law and Justice (Department of Legal Affairs) have been sent to the State Government for clarifications on 24-6-1996. The clarifications of the State Government have not been received.

[English]

Unauthorized Guest House

3961. DR. Y.S. RAJA SEKHARA REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of unauthorized Guest Houses operating in Delhi; and

(b) the action taken against them?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) and (b) There were 369 unauthorized guest houses/hotels operating in the National Capital Territory of Delhi as on 24.7.1996. Of these 369 cases, prosecution proceedings have already been launched in 326 cases.

Insurgency

3962. SHRI BADAL CHOUDHURY:
SHRI B.L. SHARMA PREM :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have taken serious note of the insurgents operating in the North East, taking shelter in Bangladesh;

(b) if so, whether the matter has been taken up with the new Government of Bangladesh; and

(c) if so, the outcome thereof?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) to (c) The Government is aware of the misuse of the territory of Bangladesh by some insurgent groups operating in the North-East. The Government of Bangladesh has been sensitized about our concerns on various occasions and at various levels. The matter was also discussed during the last visit of the Foreign Secretary of Bangladesh to Delhi in August 1996. It is hoped that cooperation would be forthcoming to check such negative activities.

Ishaan Research Laboratories

3963. SHRI GANGA CHARAN RAJPUT : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Drug Control Department has lifted the ban on Ishaan Research Laboratories (IRL) for the manufacturing of the Biotique range of products;

(b) if so, the facts in this regard;

(c) whether the Drug Control Department and Licensing Authority had earlier delicensed IRL from continuing its manufacturing of such products; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) to (d) Information will be collected and laid on the Table of the House.

[Translation]

Manufacturing of Double Decked Coaches

3964. SHRI RAMASHRAYA PRASAD SINGH :
SHRI SHIVRAJ SINGH :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the manufacturing of double-decked coaches have been discontinued;

(b) if so, the reasons therefor;

(c) whether improved designs of double decked coach are under development process; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) and (b) Yes, Sir. Prototype of Double Decker coaches were put on trial a few years back on some trains. Complaints were received regarding dust and noise pollution, hence no regular production was taken up.

(c) and (d) To overcome the problems of noise and dust pollution, air-conditioned double decker coaches are under development. Designs developed with the existing air-conditioning package have the problem of inadequate head-room on the upper deck as well as lower carrying capacity and hence are not commercially attractive. Efforts are being made to develop alternate designs with enhanced capacity.

[English]

Recommendations on Child Abuses by HRC

3965. SHRI N.S.V. CHITTHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether child abuses have been examined by the Human Rights Commission;

(b) if so, the details thereof; and

(c) the recommendations of the commission in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) Yes, Sir. The problem of child abuses have been examined by the National Human Rights Commission.

(b) The problems of child labour, child prostitution and female foeticide and infanticide have been engaging the attention of the National Human Rights Commission.

(c) With a view to eliminate child labour, the commission has, inter-alia, recommended, (i) adoption of appropriate legislation on compulsory primary education, matched with the necessary resources required for the purpose, (ii) early action on Central Government's proposal to amend the Child Labour (Prohibition and Regulation) Act, with a view to strengthening its provisions and (iii) expeditious and effective implementation of child labour project for the glass-works industry of Ferozabad, Uttar Pradesh for which the Commission had stimulated the preparation and implementation of an integrated programme, involving the coordinated efforts of a number of Central Ministries and Uttar Pradesh Government, NGOs and others.

As regards the problem of child prostitution, the Commission has emphasized the need for taking preventive steps like cutting of the supply of children into child prostitution. The Commission has also underlined the need for according priority to the stopping of supply of children into this area alongside efforts to rehabilitate them. In particular, the Commission has favoured the provision of compulsory education, stricter enforcement of law, motivating the representatives of political parties, law enforcement agencies, grass-root functionaries, and NGOs. The Commission has

also expressed concern at international trafficking in female children and stressed the need for bilateral and multilateral efforts to check it.

As regards the female foeticide and infanticide, the Commission has decided to examine all aspects of the problem in depth with a view to formulating recommendations for action. In this task, the Commission is working closely with the National Commission for Women, and the Department of Women and Child Development. It is also being assisted by the Madras School of Social Work, which is extending its study of Tamil Nadu to other parts of the country, in order to provide the Commission with the best possible research data upon which to base its views.

[Translation]

Pending Bills

3966. SHRI DATTA MEGHE :
SHRI N.J. RATHVA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether many bills are pending with the Union Government for according the administrative clearance;

(b) if so, the details thereof, State-wise; and

(c) the present status of these bills?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) to (c) A statement of Bills of various States for obtaining the administrative approval of the Government of India before their introduction in the State Legislatures and the date on which they were received in this Ministry is enclosed. The State Legislations call for examination by the concerned Departments/Ministries of the Government of India and consultations with the State Governments wherever necessary. The concerned State Governments and Central Ministries/Departments are reminded constantly to expedite their views in the matter. Discussions are also held where necessary, to expedite the clearance of the Bills.

STATEMENT

(Position As On 29-08-1996)

Sl. No.	Name of the State	Date of Receipt	Name of the Bill
1.	2.	3.	4.
1.	Andhra Pradesh	10-07-96	The Nizam's Institute of Medical Sciences (Amendment) Bill, 1994.
2.	Andhra Pradesh	08-02-95	The Andhra Pradesh Universities Amendment Bill, 1995.
3.	Andhra Pradesh	17-01-96	The Andhra Pradesh Buildings (Lease, Rent and Eviction) Control (Amendment) Bill, 1995.
4.	Andhra Pradesh	17-01-96	The Registration (Andhra Pradesh Amendment) Bill, 1995.